

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA***LD-VC-CW-107-2020***

Joaquim Reginaldo Mendes. Petitioner.

Versus

The State of Goa and others. Respondents.

Mr. Pritam Talaulikar, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Mr. Deep Shirodkar, Addl. Govt. Advocate for Respondents No. 1 and 2.

Mr. Raviraj Chodankar, Standing Counsel for Respondents No.3 & 4.

Mr. Shivan Desai, Advocate for Respondent No.10.

Mr. C. Fonseca, Advocate for Respondents No.14 and 5.

***Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.******Date : 5th January, 2021.*****P.C. :-**

At the request of Mr. Talaulikar, the learned Counsel for the Petitioner, the matter is adjourned to 25th January, 2021, in order to enable the Petitioner to file an affidavit-in-rejoinder. Such of the Respondents who have till date not filed their replies, are permitted to file the same on or before 14th January, 2021 by serving advance copies upon the learned Counsel for the Petitioner.

2. S.O. to 25th January, 2021.***Smt. M.S. Jawalkar, J.******M.S. Sonak, J.***